

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 914/2016

(Arising out of impugned final judgment and order dated 21-04-2015 in CRLAP No. 2977/2007 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA & ANR.

Respondent(s)

(IA No. 1949/2016 - EXEMPTION FROM FILING O.T.)

Date : 17-12-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Ankit Goel, AOR

For Respondent(s) Mr. Amol Chitravanshi, Adv.
Ms. Trishla Malik, Adv.
Mr. Anubhav T. Mishra, Adv.
Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

Relist after four weeks.

In the meanwhile, Legal Services Committee/Authority of this Court would get in touch with the first respondent and appoint an advocate/amicus curiae to appear on his behalf.

(SONIA BHASIN)
COURT MASTER (SH)

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR